NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

<u>Company Appeal (AT) (CH) (Insolvency)No. 59 of 2021</u> (Under section 61 of the Insolvency and Bankruptcy Code 2016) ((Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018 by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

In the matter of:

MATHUKUMILLI SRI PATTABHI RAMA RAO

6-3-251/4A, BALAPURA, BACKSIDE GVK MALL

BANJARA HILLS

HYDERABAD 500 034

... APPELLANT

VERSUS

M / S VBC INDUSTRIES LIMITED
THROUGH RESOLUTION PROFEESIONAL
6-2913/914, III FLOOR PROGRESSIVE TOWERS
KHAIRATABAD HYDERABAD
TELANGANA 500 004

2. COMMITTEE OF CREDITORS

REPRESENTED THROUGH M/S IFCI LIMITED

IFCI TOWERS, 61 NEHRU PLACE NEW DELHI – 110 019

ALSO AT

8TH FLOOR TARAMANDAL COMPLEX

SAIFABAD, HYDERABAD

3. M / S KAMINI METALLIKS PRIVATE LIMITED SY NO. 372. CHANDAPUR VILLAGE HATNOORA MANDAL MEDAK, TELANGANA 502 296

Company Appeal (AT) (CH) (Insolvency)No. 59 of 2021 Page | 1 ... RESPONDENTS

Present :

For Appellant :	Mr.Shruti Munjal
For Respondent No.1 :	Mr. Mr.Ankur Kandelwal,
	Mr.Himanshu Handa, Advoca tes and
	Mr.T.S.N.Raja, PCMA
For Respondent No.2 :	Mr.Som Raj Choudhury,
	Ms.Shrutee Aradhana , (CoC)
	Ms.Shewata Shalini,
	Ms.Trina Tejaswini Advocates
For Prudent ARC Ltd. : Mr.Sumesh Dhawan,	
	Ms.Vatsala Kal, Advocates
ORDER	

(VIRTUAL MODE)

The Learned Counsel for the 'Committee of Creditors' prays for time to file Reply/Response/Counter and accordingly permitted to file Reply/Response/Counter of Second Respondent by 29.04.2021.(through efiling and hard copies before the 'Office of the Registry')

It is open to the 'Appellant' to file 'Rejoinder', if any, three days before the Next date of Hearing, of course, after serving the copy to the otherside.

The Registry is directed to List the matter on 29.04.2021

[Justice Venugopal M] Member (Judicial)

[Kanthi Narahari] Member (Technical)

19.04.2021 KM